

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

CIVIL MISC. CONTEMPT APPLICATION NO.51 OF 2003

IN

ORIGINAL APPLICATION NO.801 OF 1999

ALLAHABAD THIS THE 17th DAY OF NOVEMBER, 2003

HON'BLE MAJ GEN. K.K. SRIVASTAVA, MEMBER-A
HON'BLE MR. A. K. BHATNAGAR, MEMBER - J

Krishna Kultilak,
S/o Sri Jai Chand Sharma,
R/o Village and P.O. Mundalana,
Roorkee,
District - Haridwar.Applicant
(By Advocate Shri A.K. Upadhyay)

Versus

Vinay Kumar Mathur,
The Director,
Central Building Research Institute Roorkee,
District - Haridwar.Respondents
(By Advocate Shri V. Swaroop)

ORDER

HON'BLE MAJ GEN K.K. SRIVASTAVA, MEMBER-A

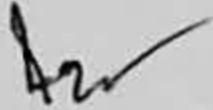
This Contempt Application has been under section 17 of Administrative Tribunals Act 1985, for punishing the respondents for wilful dis-obedience of the order of this Tribunal dated 06.02.2002 passed in O.A. No.801/99. The following order was passed:-

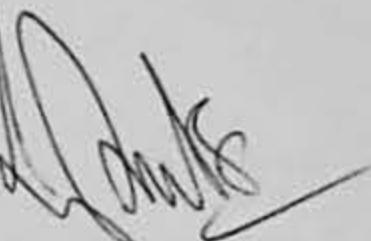
"Under the circumstances placed before us, we direct the respondents to associate the applicant in any action which they contemplate against him and if the applicant is found to be not guilty of the dereliction alleged, consider him for absorption under the scheme as prayed for by the applicant. This shall be done within a period of three months from the date of receipt of a copy of this order."



2. The respondent has filed counter affidavit alongwith annexures. In Annexure A-3 chronological order regarding action after receipt of this Tribunal's order dated 06.02.2002 passed in O.A. No.801/99 has been given. The respondents have also filed Supplementary counter affidavit annexing the order dated 25.07.2003 as Annexure SCA-1. We have perused the same. The order dated 25.07.2003 is a detailed order.

3. In our opinion, no case of contempt is made out. The contempt petition is rejected. Notice is discharged.


Member-J


Member-A

/Neelam/